

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 224
848/252/ND/2019

IN THE MATTER OF:

Income Tax Officer Ward 20 (1), New Delhi

...APPELLANT

Vs.

ROC, Delhi & Ors.

M/s. Print Plus Systems Pvt. Ltd.

...RESPONDENT

Section

Under Section 252

Order delivered on 14.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :Dr. M.K. Pandey, Mr. Deepak Parashar, Advocates

For the I.T. Department

:Ms. Priti Verma, Adv. for Mr. Zehab Hussain, Sr Standing Counsel

ORDER

Learned counsel for the Income Tax Department is present and seeks time to file affidavit of service. AROC is present. Post the matter to 18th March, 2020.


—sd—

**(V.K. Subburaj)
Member (T)**


—sd—

**(Abni Ranjan Kumar Sinha)
Member (J)**